

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING

NEW DELHI: DATED THE 23rd AUGUST, 1976.

NOTIFICATION
INCOME TAX

NO.1449 (F.No.404/124/76-ITCC): In exercise of powers conferred under sub clause (iii) of clause (44) of Section 2 of the Income tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri G.P.Hardas who is Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

404/98/75-
ITCC.

2. The appointment of Shri K.Swaminathan made under Notification No.1168/ F.No.4 dated 18.12.1975 is hereby cancelled with immediate effect.

3. This Notification shall come into force with effect from the date Shri G.P.Hardas takes over as Tax Recovery Officer.

Sd/-
(V.P.MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi

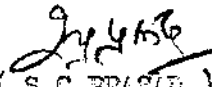
F.No.1449 No.404/124/76-ITCC:

Copy forwarded to:

1. The Commissioner of Income-tax, Nagpur.
2. The Director of Inspection(RS&P).
3. The Chief Secretary to Govt. of Maharashtra, Bombay.
4. The Accountant General, Maharashtra, Bombay.
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DEPUTY SECRETARY TO THE GOVT. OF INDIA

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(S.C.PRASAD)

OFFICER ON SPECIAL DUTY
DIRECTORATE OF INSPECTION(RS&P)

NO.CC/ITCC/1465/350/RSP/76